

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'I': NEW DELHI**

**BEFORE SHRI MAHAVIR SINGH, VICE PRESIDENT
AND
SHRI S. RIFAUH RAHMAN, ACCOUNTANT MEMBER**

**ITA No.1796/Del/2020
(ASSESSMENT YEAR 2016-17)**

M/s Motherson Sumi Systems Limited, Second Floor, F-7, Block-B-I, Mohan Cooperative Industrial Estate, Mathura Road, New Delhi-110044 PAN-AAACM0405A	Vs.	ACIT Special Range-6, New Delhi
(Appellant)		(Respondent)

Appellant By	Shri Darpan Kripalani, Adv.
Respondent by	Shri Om Parkash, Sr. DR
Date of Hearing	24.01.2025
Date of Pronouncement	24.01.2025

ORDER

PER.S. RIFAUH RAHMAN, AM:

This appeal by the assessee for Assessment Year 2016-17 is directed against the order of AO/TPO in pursuant to the directions of the Learned Dispute Resolution Panel (Ld. DRP), New Delhi dated 20/03/2020.

2. At the time of hearing, Learned Counsel for the assessee, vide letter dated 16/01/2025 has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2024. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2024 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 24/01/2025.

Sd/-
(MAHAVIR SINGH)
VICE PRESIDENT

Sd/-
(S. RIFAUH RAHMAN)
ACCOUNTANT MEMBER

PK/PS

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI

